

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/327/ND/2023

IN THE MATTER OF:

Healthians Research Centre Private limited	...	Applicant
Versus		
Nayati Healthcare & Research NCR Private limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Cheema, Ms. Shubhangi Tiwari, Advs.
For the Respondent : Mr. Siddhant Juyal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. This Tribunal vide order dated 01.04.2024, directed the parties to file written submissions within one week. Both the Counsels submit that the written submissions have been filed, however the same is not on board. Both the Counsels are directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Adjudicating Authority within one week from today as a last and final opportunity. List the matter on **02.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)